CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

OA.021/875/2013 Date of Order : 04-04-2018

Between:

M. Krishna S/o M. Prem Kumar Chary, Aged 48 years, Working as M.T.S., O/o the Director of Census Operations, Hyderabad, R/o H.No.16-11-418/B, Sai Gayatri Heavens, Moosaram Bagh, Hyderabad.

....Applicant

AND

- 1. The Registrar General & Census Commissioner, 2/A Mansingh Road, New Delhi 110011.
- 2. The Director of Census Operations, A.P., Hyderabad.

...Respondents

Counsel for the Applicant: Mr. M. Surender Rao

Counsel for the Respondents: Mr. V. Vinod Kumar, Sr.CGS

CORAM:

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kanta Rao, Judicial Member)

No representation for the applicant. Mr. V. Vinod Kumar, learned Senior Central Government Standing Counsel for Respondents filed memo No.C.18013/2/2013-Estt, dated 07.08.2014 and order No.A.12021/5/90-Estt., dated 06.08.2014 through which the applicant has been promoted to the post of Assistant Compiler on regular basis in the pay scale of Rs.5200-20200 with Grade pay of rs.1900/- with effect from the date of his reporting to duty against the vacancy meant for promotion

under 5% quota.

2. Since the relief claimed for is granted vide order dated 06.08.2014, no cause survives for adjudication in the Original Application. Hence the Original Application is dismissed as infructuous.

3. No order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated: 04th April, 2018. Dictated in Open Court.

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